

MENT OF ATOMIC ENERGY AND DEPARTMENT OF STATE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRIBHUVNESH CHATURVEDI): (a) Yes Madam, the Department of Biotechnology has a scheme on "Popular Lectures in Biotechnology", whereby funds are allocated to various institutions, universities and registered societies for organising popular series of lectures on Biotechnology by eminent scientists.

(b) Ten institutions in U.P. and M.P. have been allocated funds for this purpose during the last three years. No proposal was received from any university / institution from Rajasthan. The institution-wise details of allocations made in U.P. and M.P. during the last three years is given in the enclosed Statement.

(c) The feed back from the participants suggests that such lecture series are beneficial.

(d) N.A.

(e) The popular lecture series scheme was initiated in 1990. The Department received a few proposals for organising the popular lectures in the beginning. Recently, special efforts have been made by the Department to invite proposals from various institutions and organisations for organising the lectures. There has been a clear indication that the scheme is making good impact on the college and school going students. However, there is a need to sensitize registered local bodies to organise the lectures in order to reach the students and teaching faculty in schools and colleges.

STATEMENT

Institution	State
1. University of Roorkee, Roorkee	U.P.
2. Chandra Sekhar Azad University of Agriculture & Technology, Kanpur	U.P.
3. Indian Grass Land & Fodder Research Institute, Jhansi	U.P.
4. Central Institute of Medicinal and Aromatic Plants, Lucknow	U.P.
5. Agra University, Agra	U.P.
6. A. P. S. University, Rewa	M.P.
7. Devi Ahilya Vishwavidyalaya, Indore	M.P.
8. Defence Research & Development Establishment, Gwalior	M.P.
9. Jiwaji University, Gwalior	M.P.
10. Central Institute of Medicinal and Aromatic Plants, Lucknow	U.P.

[English]

National Housing Bank

464. SHRI SHRAVAN KUMAR PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the rules of National Housing Bank are proposed to be amended to provide for speedy foreclosure of mortgages with a view to promoting housing finance market by ensuring adequate security to housing finance institutions for housing loans, with the objective of creating additional house-dwelling units with proper facilities:

(b) if so, the details in this regard; and

(c) the number of dwelling units in urban and rural areas required to provide adequate housing facility to India's houseless populations as per census 1991 and the details of the plan of Action of any, laid down to provide adequate housing facilities to this population?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): (a) and (b) : There is no decision of Government in this regard.

(c) Based on 1991 Census data, the N.B.O. has estimated housing requirement for the houseless households to be 3.1 lakhs in rural and 2.4 lakhs in urban areas.

Housing being a State subject, it is primarily the responsibility of the State Governments to formulate and implement housing schemes for various target groups. These schemes are financed by State budgetary resources and/or institutional finance. HUDCO provides loans to housing agencies at low interest rates for construction of dwelling units for EWS/LIG.

In order to supplement the State Government's efforts to provide housing to the people below the poverty line in urban and rural areas. Central Government have launched a number of Centrally Sponsored Schemes envisaging grant of Central subsidy/HUDCO loans at concessional terms. These include :—

1. Indira Awas Yojana- a subsidised Housing Scheme for the rural poor.
2. Shelter upgradation under Nehru Rozgar Yojana aiming at grant of subsidy and HUDCO loan for upgradation of dwelling units for urban poor.
3. Night shelter and sanitation facility for urban footpath dwellers.

4. Susedised rural housing schemes envisaging Central subsidy to State Governments to augment their resources for rural housing.
5. A subsidy at 25% of the unit/renovation/repair cost under a shelter upgradation component of the Prime Minister's Integrated Urban Poverty Eradication Programme.

Ordnance Factories

465. DR. R. MALLU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to undertake a comprehensive study on the future of Ordnance Factories and Defence PSUs;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : (a) to (c). The Government sees no need for any basic changes in the defence production apparatus, consisting of ordnance factories and defence public sector undertakings. However, appropriate modifications are made from time to time in the lines of production so that they respond to the changing pattern of requirements of the armed forces. Consequent capital investments are made and plant and machinery are modernised. Adjustments are also made with a view to securing stronger interface with the civil sector and optimum utilisation of the installed capacities.

[Translation]

Shifting of Government Offices

466. SHRI RAM TAHAL CHOUDHARY :
SHRI ARJUN SINGH YADAV :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to State :

(a) whether the Government had identified some Government offices and Public Undertaking Units for the purpose of shifting them out of Delhi;

(b) if so, the number of the identified offices out of them actually shifted out of Delhi and the time by which the rest of the offices/units are likely to be shifted;

(c) whether the Government propose to identify more Government offices and Public Undertaking Units for shifting them out of Delhi; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) Yes, Sir.

(b) Three Government Offices and Four Public Undertakings have been actually shifted out of Delhi. No time frame can be set for actual shifting of the Government Offices/ Undertakings since the actual shifting depends upon a number of determining factors like availability of land, construction of building, provision of funds, etc.

(c) and (d). There is no such proposal under consideration.

Violation of Directive of Nehru Rozgar Yojana

467. SHRI KHELAN RAM JANGDE :
SHRI KUNJI LAL :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) Whether the Government have received any information regarding irregularities or violation of directives in Nehru Rozgar Yojana;

(b) if so, the State-wise details for last two years;

(c) the States found guilty during last two years; and

(d) the States to whom directives has been issued for taking remedial measures during the last two years ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA) : (a) to (d). The Nehru Rozgar Yojana (NRY) was launched in October, 1989 with the objective of generating self-employment and wage employment opportunities for the urban poor living below the poverty line. Broad policy guide-lines for implementation of various schemes under the Yojana are enunciated by the Central Government while providing financial assistance to the State Governments/UT Administrations. The primary responsibility for its implementation rests with the State Governments/UT Administrations. At times, Ministry takes corrective measures for any irregularity or any violation of the guidelines whenever such incidence comes to its notice.

AIDS Tests

468. SHRI SHIVRAJ SINGH CHAUHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :